

IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH : BANGALORE
BEFORE SHRI. B.R BASKARAN, ACCOUNTANT MEMBER
AND
SMT. BEENA PILLAI, JUDICIAL MEMBER

ITA No.783, 784 & 785/Bang/2019
Assessment Years : 2012-13, 2013-14 & 2014-15

<p>M/s Capgemini Solutions Pvt. Ltd., (erstwhile known as AXA Technologies Shared Services Pvt. Ltd.,) [now known as Capgemini Technology Services India Limited] 2nd & 3rd Floor, MFAR, Manyata Tech Park, Phase IV, Nagawara, Rachenahalli Village, Bengaluru-560 045.</p> <p>PAN - AAFCA 0850 L</p>	Vs.	<p>The Dy. Commissioner of Income-Tax Officer, Circle-2(1)(1), Bengaluru.</p>
APPELLANT		RESPONDENT

Assessee by	:	Smt. Kruthika, Advocate
Revenue by	:	Ms. Neera Malhotra, CIT (DR)

Date of Hearing	:	18-02-2021
Date of Pronouncement	:	08-03-2021

ORDER
PER BEENA PILLAI, JUDICIAL MEMBER

Present appeal by the assessee has been filed by assessee against order dated 15/2/2019 passed by CIT-2, Benagaluru for assessment years 2012-13.

2. The assessee has filed a letter stating that the assessee has opted to settle the dispute in its appeal under Direct Taxes Vivad Se Vishwas Act, 2020. It is further stated that the assessee has filed Form No.1 & 2 for the appeal filed by the assessee. Accordingly it is submitted that appeal of the assessee may be dismissed as withdrawn.

3. We heard Ld D.R, who did not object to the prayer of the assessee. Since the issues contested in the appeal of the assessee have been settled under the Direct Taxes Vivad Se Vishwas Act, 2010, we dismiss the appeal of the assessee as withdrawn. However, we give liberty to the assessee to seek recall of this order in accordance with law, if the circumstances so warrant.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court on 8th March, 2021

Sd/-
(B.R BASKARAN)
Accountant Member
Bangalore,
Dated, the 8th March, 2021.
/Vms/

Sd/-
(BEENA PILLAI)
Judicial Member

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

By order

Assistant Registrar, ITAT, Bangalore

		Date	Initial	
1.	Draft dictated on	On Dragon		Sr.PS
2.	Draft placed before author	-2-2021		Sr.PS
3.	Draft proposed & placed before the second member	-2-2021		JM/AM
4.	Draft discussed/approved by Second Member.	-2-2021		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	-2-2021		Sr.PS/PS
6.	Kept for pronouncement on	-2-2021		Sr.PS
7.	Date of uploading the order on Website	-2-2021		Sr.PS
8.	If not uploaded, furnish the reason	--		Sr.PS
9.	File sent to the Bench Clerk	-2-2021		Sr.PS
10.	Date on which file goes to the AR			
11.	Date on which file goes to the Head Clerk.			
12.	Date of dispatch of Order.			
13.	Draft dictation sheets are attached	No		Sr.PS